

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3188  
ANSWERED ON:19.08.2011  
PROPOSALS FOR MINING  
Pandey Saroj

**Will the Minister of MINES be pleased to state:**

- (a) the details of proposals submitted by certain State Governments for seeking approval for allotment of mining rights during each of the last three years and the current year, State-wise;
- (b) the action taken by the Union Government on such proposals alongwith the proposals which have been approved, State-wise;
- (c) whether some proposals submitted by the State Governments during the said period are still lying pending with the Union Government for approval;
- (d) if so, the details thereof, particularly about the proposals received from Chhattisgarh, Orissa and Jharkhand; and
- (e) the time by which all pending proposals are likely to be cleared/ approved?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a): Details of proposals recommended by the State Governments seeking prior approval of the Central Government for grant of mineral concessions, viz. Reconnaissance Permit (RP), Prospecting Licence (PL) and Mining Lease (ML) during 2008, 2009, 2010 and 2011 (up to 17.8.2011) State-wise, are at ANNEXURE-I.
- (b): The Ministry of Mines processes the proposals for mineral concessions recommended by the State Governments in the light of the provisions of the Mines & Minerals (Development & Regulation) (MMDR) Act, 1957 and Rules and guidelines framed thereunder and where necessary, in consultation with the State Governments and other agencies concerned, after which decision regarding approval or rejection of a proposal is taken. Details of the proposals approved by the Central Government during 2008, 2009, 2010 and 2011 (up to 17.8.2011), State-wise, are at ANNEXURE-II. Details of the proposals rejected/ returned to the State Governments during the said period are at ANNEXURE-III.
- (c) & (d): No final decision has so far been taken in respect of such proposals which have been received recently as also those referred to the State Governments and other agencies concerned seeking clarifications on various aspects of the proposals. Details of such proposals including those received from the Governments of Chhattisgarh, Orissa and Jharkhand as on 17.8.2011 are given at ANNEXURE-IV.
- (e) Mineral concession proposals recommended by the State Governments are examined by the Ministry of Mines in the light of the provisions of the MMDR Act, 1957 and the Rules and guidelines framed thereunder, and where necessary, in consultation with the State Governments and other agencies concerned. As such, no timeframe for disposal of the proposals can be indicated.